284 collieries employing nearly 59 per cent, of the colliery workers in the country have paid bonus under the Payment of Bonus Act, 1965 by 31-3-66, and 62 collieries employing about 7 per cent of the workers have entered into an agreement with the workmen fixing dates for payment of bonus. The remaining collieries employing about 34 per cent, of the workers have not paid bonus so far.

(b) Employers and workers are still engaged and discussions on this matter with a view to arrive at an agreement. It is reported that they will succeed in their efforts and will find some arrangement acceptable to both parties.

U. P. UNIVERSITIES

- ♦238. SHRI G. MURAHARI: Will the Minister of EDUCATION be pleased to
- (a) whether it is a fact that the Chief Minister of Uttar Pradesh has made an offer to the Central Government to take over all universities in Uttar Pradesh; and
- (b) if so, what is the reaction of the Government to this offer?

THE MINISTER OF EDUCATION (SHRI M. C. CHAGLA): (a) No. Sir. (b) Does not arise.

Mizo PROBLEM

•239. SHRI N. R. M. SWAMY: SHRI R. S. KHANDEK.AR:

Will the Minister of HOMEJ AFFAIRS be pleased to state:

- (a) whether Mizo Hill leaders have asked the Government to have a fresh look at the problem of the hill people and find some solution consistent with their aspirations as Pataskar's Report was no longer considered to be adequate to meet the present situation; and
 - (b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI V. C. SHUKLA): (a) and (b) No, Sir. However, Government are aware of a resolution passed by the Action Council of the All Party Hill Leaders' Conference on the 16th March, 1966 demanding an immediate "political settlement" of the Mizo problem.

PATASKAR COMMISSION

- ♦240. SHRI B. K. MAHANTI: Will the Minister of HOME AFFAIRS be pleased to
- (a) whether it is a fact that Shri H. V. Pataskar has written a letter to the Government asking for an enlargement of the terms of reference of the Pataskar Commission on Hill Districts areas
 - (b) if so, the details thereof; and
- (c) the reaction of the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JAISUKHLAL HATHI): (a) to (c) No letter was received by the Government from Shri Pataskar asking for enlargement of the terms of reference of the Commission on Hill Areas of Assam. The Commission completed its work on the 31st March, 1966, and submitted its Report to the Government on the same day. The Report was laid on the Table of the Rajya Sabha on the 7th April,

FERTILISER FACTORY AT VISAKHAPATNAM

♦240. SHRI M. V. BHADRAM: SHRI P. K. KUMARAN:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

- (a) whether the construction of the fertiliser factory at Visakhapatnam is progressing according to the terms of licence;
 - (b) if not, the reasons for the same; and
 - (c) the details of the terms of licence?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI O. V. ALAGESAN): (a) and (b) Although the fertiliser factory at Visakhapatnam was to have been completed within a period of 36 months from the date of issue of licence viz. 6-3-1961, the terms of foreign collaboration. financing etc., which were submitted by the Company in October, 1962, could be approved only in October, 1963. The schedule of completion had, therefore, to be revised. The project is now progressing satisfactorily.

(c) The licence was issued to a consortium, consisting of the International Minerals & Chemicals Corporation, the California Chemicals Co. and the ELD-Parry